

**HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION NO. 119

01st July, 2021

No. HCM/COVID-2020/RG/91430: In view of the Order dated 30th June, 2021, of the Government of Manipur, extending 'curfew' in the districts of Imphal West, Imphal East, Bishnupur, Thoubal, Kakching, Churachandpur and Ukhrul till 10-07-2021, and in continuation of the earlier Notification No. 115 dt. 11th June, 2021, of the High Court of Manipur, the Hon'ble The Chief Justice deems it proper to issue the following directions:-

1. The normal functioning of the High Court of Manipur, including hearing of cases through video-conferencing, shall stand suspended from 05.07.2021 to 10.07.2021, both dates included.
2. The matters which are directed, by judicial orders, to be listed for hearing on 05.07.2021, 06.07.2021, 07.07.2021, 08.07.2021 and 09.07.2021 shall be listed for hearing on the corresponding dates as per the table hereunder.

Present Date of Posting	Next Date of Posting
05.07.2021	16.09.2021
06.07.2021	17.09.2021
07.07.2021	20.09.2021
08.07.2021	21.09.2021
09.07.2021	22.09.2021

3. Interim orders, subsisting and in force in any matters which are to be listed, as per directions, on the aforesated dates in July, 2021, shall automatically stand extended till the corresponding dates, being the next date of posting as per the table above.

4. In the event any urgency exists for earlier hearing of the matters adjourned as per the dates mentioned in the above table, it would be open to the learned counsel appearing in such matters to move applications for advancement of hearing to an earlier date. Such applications can be moved as and when the High Court takes up hearing of cases through video-conferencing.

5. In the event any fresh/Motion/pending matter requires to be filed and heard immediately during this period, i.e., before 09.07.2021, the learned counsel appearing in such matter may approach the Registrar/Joint-Registrar (Judicial), High Court of Manipur, and state the grounds for seeking such urgent hearing. Upon such request being made and if the Hon'ble The Chief Justice permits so, a Division/Single Bench shall be constituted to hear the matter through video-conferencing. In such an event, e-mail filing of the case would be permitted with the understanding that the learned counsel would file hard copies of all the papers as and when regular functioning is resumed by the High Court.

6. Apropos the Courts under the supervision and control of the learned District & Sessions Judges, Imphal West, Imphal East, Bishnupur, Thoubal, Churachandpur and Ukhrul and also the Tribunals, Family Courts and Special Courts in the curfew-covered districts, the following directions are issued:-

- i) Normal sitting of such Courts/Tribunals shall remain suspended from 01.07.2021 till 09.07.2021, both dates included. However, the District & Sessions Judge/ Presiding Officer concerned shall prepare a roster to deal with remand matters, bails and urgent Civil and Criminal matters during this period. Necessary directions in this regard shall be issued and uploaded

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1/7/2021

on the Court's/Tribunal's website by the District & Sessions Judge/Presiding Officer concerned.

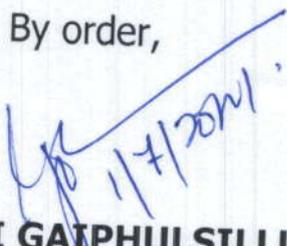
- ii) It would be open to the learned counsel who seek urgent hearing in such matters to approach the learned Judge/Presiding Officer concerned and state the urgency. If satisfied, the Court/Tribunal may thereupon take up such matters for urgent hearing.
- iii) The matters which are directed to be fixed for hearing on the dates 01.07.2021 to 09.07.2021 shall be adjourned *en-bloc* to subsequent dates and information in this regard shall be uploaded on the Court's/Tribunal's website and also pasted on the Notice Board.
- iv) The interim orders granted by the Courts/Tribunals in such pending cases for a specified period shall be extended till the next date of effective hearing.
- v) The Member Secretary, MASLSA, may designate an appropriate person to address/take up any urgent legal aid matter.
- vi) The Manipur Judicial Academy may resume online training programmes from 01.07.2021 but shall take all necessary steps to scrupulously adhere to Covid protocols and standard operating procedures.
- vii) In terms of the order dated 27.04.2021 of the Supreme Court of India in '**In re: Cognizance for**

01/7/2021

Extension of Limitation' (Misc. Appln. No. 665 of 2021 in Suo-Motu Writ Petition (Civil) No.3 of 2020), the limitation for filing of cases is to remain suspended until further orders and the same would hold good during this period.

viii) This arrangement is subject to review and modification from time to time.

By order,


(GOLMEI GAIPHULSILLU)
Registrar General
High Court of Manipur

Registrar General
High Court of Manipur
Imphal (Manipur)

Copy to:-

1. The Secretary General, Supreme Court of India
2. The Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Chief Secretary, Govt. of Manipur.
5. The Director General of Police, Manipur.
6. The Registrars, (Judl.) / (Admin) / (Vigilance), High Court of Manipur.
7. All the learned Judicial Officers, Manipur.
8. The Secretary (Law), Government of Manipur.
9. The Govt. Advocate, Govt. of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.
12. The Joint Director, Manipur Judicial Academy.
13. All the Joint Registrars, High Court of Manipur.
14. The Principal Magistrates, all Juvenile Justice Boards.
15. All the Deputy Registrars, High Court of Manipur.
16. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
17. All the Asstt. Registrars/ LRO/ Court Managers, High Court of Manipur.
18. The P.S. to Hon'ble Justice L.S. Jamir, High Court of Manipur.
19. The P.S. to Hon'ble Justice Kh. Nobin Singh, High Court of Manipur.
20. The P.S. to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
21. The P.S. to Hon'ble Justice A. Bimol Singh, High Court of Manipur.

22. The P.S. to Registrar General, High Court of Manipur.
23. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
24. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
25. All the Court Masters, High Court of Manipur.
26. The Guard file.